

(1)

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...
Restoration Application No.2004 of 1994

IN

O.A. No. 1086 of 1997

Dated: 22.12.1994

Hon. Mr. S. Das Gupta, A.M.
Hon. Mr. J.S. Dhaliwal, J.M.

K.B. Singh ... Applicant.

(By Advocate Sri N.L. Srivastava)

Versus

Union of India ... Respondents.
and others

...
(By Advocate Sri A.K. Gaur)

...
O R D E R

(By Hon. Mr. S. Das Gupta, Member (A))

Heard Sri N.L. Srivastava, learned counsel
for the applicant on Restoration Application.

The O.A. was dismissed in default on 12.7.1994
as none appeared on behalf of the applicant on
three consecutive dates. None appeared on behalf
of the applicant also on 8.9.1994 and 27.10.1994
on hearing of the restoration application. It
appears that the applicant obviously has not been
pursuing
presuming his case diligently.

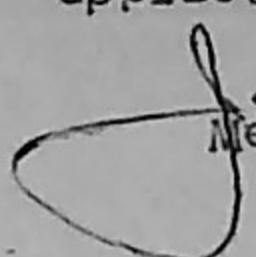
Re:

(10)

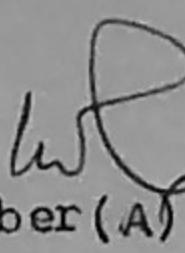
(A2/2)

- 2 -

However, we have seen all the grounds mentioned in the restoration application and we ~~do~~ do not find ^{them} ~~it~~ satisfactory. The restoration application, is therefore, dismissed.


Member (J)

(n.u.)


Member (A)